

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) Reserve Bank of India (RBI), who are the licensing authority for private banks have reported that they have not come across any charges of financial and criminal misfeasance by the promoters of the Industrial Bank Ltd. and Times Bank Ltd.

(b) RBI has informed that one of the criteria for deciding whether a licence can be given to a promoter group to open a bank is that they are not defaulters to any bank/financial institution in respect of their existing obligations. In pursuance of this policy queries are made by RBI with the defaulters of the promoter as well as other departments of RBI and only when it is observed that they can be considered as fit and proper management group a licence is issued to them. No licence has been issued for setting up a new bank in the private sector to defaulters figuring in the list of defaulted borrowers of banks and financial institutions having a default of Rs. 1 crore and above. Prior to the introduction of this scheme, the antecedents and track records of the promoters of new bank were verified by the RBI before giving a licence to set up a new bank.

(c) to (e) Do not arise.

#### **"Indo-Russian Treaty"**

3252. SHRI SHANTILAL PARSOTAMDAS PATEL :  
SHRI BHAKTA CHARAN DAS :

Will the Minister of FINANCE be pleased to state:

(a) whether the attention of Government has been drawn to news-item "Indo-Russian treaty soon to check exim frauds" appearing in New Delhi edition of Indian Express on 10th February, 1997;

(b) if so, the details of the treaty to be signed between the two countries; and

(c) to what extent the agreement is likely to curb the exploitation of Export Scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) Yes, Sir.

(b) A bilateral agreement on Cooperation and Mutual Assistance in Customs Matters has been negotiated between India and Russia and is under consideration for being signed shortly. The Agreement, inter alia, provides for:

- (i) assistance in the prevention, investigation and prosecution of Customs offences;
- (ii) sharing information for administering and enforcing the Customs law;
- (iii) undertaking measures in order to facilitate and expedite movement of goods and passengers;
- (iv) Co-operation in the research, development and

testing of new Customs procedures, in the training and exchange of personnel and in other matters that may require joint efforts; and

- (v) striving for harmony and uniformity in Customs systems and in improving Customs techniques.

All assistance extended under this Agreement shall be consistent with the domestic laws of the contracting parties.

(c) It is expected that the Agreement will help in receiving information and other assistance useful in investigating and obtaining evidence about cases involving misuse of export schemes.

#### **Stock Norm for Natural Rubber**

3253. SHRI ANANTH KUMAR:  
SHRI A.C. JOS:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to reduce the stock norm for natural rubber from two months consumption to six weeks consumption;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government also propose to export the natural rubber during the current year;

(d) if so, the details thereof; and

(e) the incentives provided by the Government to the exporters of natural rubber ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) No, Sir.

(b) Does not arise.

(c) and (d) There is no restriction on the export in any form or grade, of natural rubber.

(e) No exportable surplus of natural rubber is available in the country. Special incentives for export are, therefore, not proposed.

#### **MFN Status to India By Neighbouring Countries.**

3254. SHRI SATYAJITSINH DULIPSINH  
GAEKWAD:  
SHRI MADHAVRAO SCINDIA:

Will the Minister of COMMERCE be pleased to state:

(a) whether India has established Most Favoured Nations status with China or any other neighbouring countries;

(b) if so, the details thereof, country-wise; and

(c) the stage at which negotiations for establishing such status with other countries stand ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) to (c) India has granted Most Favoured Nation (MFN) status to all our neighbouring countries viz. Afghanistan, Bangladesh, Bhutan, China, Maldives, Myanmar, Nepal, Pakistan and Sri Lanka and all these countries except Pakistan have accorded MFN status to India on a reciprocal basis. Government have taken up with Pakistan the issue of their according MFN status to India.

#### Seizure of Gold

3255. SHRI MULLAPALLY RAMACHANDRAN: Will the Minister of FINANCE be pleased to state:

(a) whether the gold, foreign currency or other contraband articles have been seized from passengers/aircraft crew members at Calicut Airport during the last three years; and

(b) if so the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) and (b) The details of contraband goods seized from passengers at Calicut Airport during the last three years are as under:-

Year	Value of Seizure (Rs. in lakhs)		
	Gold	Foreing Currencies	Others
1994-95	172.92	291.39	33.57
1995-96	339.76	130.51	22.85
1996-97	256.42	152.79	2.49

(upto 28.2.97)

There has been no case of involvement of aircraft crew member of Calicut during the last three years.

[*Translation*]

#### Japanese Assistance for Economic Development

3256. SHRI SATYA DEO SINGH:  
SHRI MAHESH KANODIA:

Will the Minister of FINANCE be pleased to state:

(a) whether Japan has offered its assistance to India for the economic development of the country;

(b) if so, the details of terms and conditions thereof, and

(c) the reaction of the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) Yes, Sir.

(b) The Government of Japan has offered ¥ 132,746 million for the following 11 projects for 1996-97 OECF loan assistance:-

Projects	(in million Yen)
1. Northern India Transmission System Project	8,497
2. West Bengal Transmission System Project	11,087
3. Umiyam Hydro Power Station Renovation Project	1,700
4. Tuirial Hydro-electric Power Station Project	11,695
5. Simhadri Thermal Power Station Project	19,817
6. Delhi Mass Rapid Transport System Project	14,760
7. Calcutta Transport Infrastructure Development Project	10,679
8. Eastern Karnataka Afforestation Project	15,968
9. Tamil Nadu Afforestation Project	13,324
10. Kerala Water Supply Project	11,997
11. Rajghat Canal Irrigation Project	13,222

The rate of interest for projects at S.Nos. 1-7 and 11 is 2.3% per annum while for S.Nos. 8-10 is 2.1% per annum. The repayment period is 30 years with a moratorium of 10 years.

(c) The loan agreements between the Governments of India and Japan for all the above projects were signed on 25.2.1997.

[*English*]

#### Joint-Ventures and Investment Agreement with Asian and European Companies

3257. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMERCE be pleased to state:

(a) whether the European Commission is launching a new programme "Asia Invest", designed to promote the development of mutually beneficial trading relationship and investment ties between Asia and European companies; and

(b) if so, how far the new scheme is likely to boost Indo-EC trade and promote the establishment of joint ventures?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) Yes, Sir. The European Commission is launching a new programme, "Asia Invest" designed to promote development of mutually